

IN THE INCOME TAX APPELLATE TRIBUNAL
NAGPUR BENCH, NAGPUR

BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER AND
SHRI K.M. ROY, ACCOUNTANT, MEMBER

ITA no.301/Nag./2024
(Assessment Year : N.A.)

Saraswati Padmavati Charitable Trust
C/o Sane Guruji Wachnalaya
Jathar Peth Road, Jatherpeth
Akola 444 005 PAN – AAHTS3189F

..... Appellant

v/s

Commissioner of Income Tax
Exemption, Pune

..... Respondent

Assessee by : Shri Kapil Hirani
Revenue by : Shri Abhay Y. Marathe

Date of Hearing – 03/12/2024

Date of Order – 12/12/2024

ORDER

PER V. DURGA RAO, J.M.

Aforesaid appeal by the assessee is against the impugned order dated 22/04/2024, passed by the learned Commissioner of Income Tax (Appeals), National Faceless Appeal Centre, Delhi, [*learned CIT(A)*].

2. When the case was called for hearing, the learned Authorised Representative submitted that he did not wish to press this appeal. The learned Departmental Representative did not object to the submissions of the learned A.R. Consequently, we treat this appeal as withdrawn.

3. In the result, appeal is dismissed as withdrawn.
Order pronounced in the open Court on 12/12/2024

Sd/-
K.M. ROY
ACCOUNTANT MEMBER

Sd/-
V. DURGA RAO
JUDICIAL MEMBER

NAGPUR, DATED: 12/12/2024

Copy of the order forwarded to:

- (1) The Assessee;
- (2) The Revenue;
- (3) The PCIT / CIT (Judicial);
- (4) The DR, ITAT, Nagpur; and
- (5) Guard file.

Pradeep J. Chowdhury
Sr. Private Secretary

True Copy
By Order

Sr. Private Secretary
ITAT, Nagpur